

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
IB-702/ND/2023

IN THE MATTER OF:

Bank of Maharashtra

Vs.

Vikas Vasudev

.....Applicant

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 16.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Nishant Awana, Ms. Rini Badoni, Mr. Nitya
Sharma, Advs.

For the Respondent :

For the RP : Mr. Rajat Chaudhary, Ms. Preeti Chauhan, Advs.

ORDER

Ld. Counsel on behalf of the Financial Creditor and Ld. Counsel on behalf of the Resolution Professional are present. Ld. Counsel on behalf of the Resolution Professional submitted that they have filed the report under Section 99, however the same is not listed today. In view of this, list the matter on **05.09.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)